

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1578
ANSWERED ON:04.03.2015
PROPORTIONAL REPRESENTATION
Chandrakasi Shri M.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Central Government has any plan to follow any new system to give proportional representation to people of different States/regions in Central Government employment; and

(b) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): No, Madam.

(b): Article 16 of the Constitution prohibits discrimination in matter relating to employment or appointment to an office under the State. It provides that no citizen shall, on grounds only of religion, race, caste, sex, descent, place of birth, residence or any of them, be ineligible for, or discriminated against in respect of any employment or office under the State, except for the proviso under Clause (3) of the Article 16, which provides that 'nothing in this article shall prevent Parliament from making any law prescribing, in regard to a class or classes of employment or appointment to an office under the Government of, or any local or other authority within, a State or Union Territory, any requirement as to residence within that State or Union Territory prior to such employment or appointment.

Apart from the reservation permissible under Article 16(4) in favour of 'backward classes of citizens' no reservations are permissible except on the grounds of reasonable classification based on the criteria of efficient functioning and proper discharge of the duties of Government service.